



2026:AHC:39045

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5969 of 2026

Satish Chandra And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Gaurav Pandey, Purushottam Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. It is argued by counsel for the petitioner that the application was filed by the petitioner before the respondent no.4 for compliance of the order dated 06.06.2025 passed in Case No.2368 of 2025, under Section 117 of the U.P. Revenue Code, 2006. It is argued that though the aforesaid order has become final between the parties but till date same has not been complied with.
4. It is argued by learned Standing Counsel that respondent no.2 will take a decision in the matter expeditiously.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2-Sub Divisional Magistrate, Jalalabad, District Shahjahanpur to comply with the aforesaid order strictly in accordance with law most expeditiously and preferably within a period of four weeks but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 20, 2026

Pramod Tripathi